

SHRI VIDYACHARANSHUKI A: Sir I do not know whether I can introduce this Bill on his behalf. May I introduce this bill, Sir?

SHRI RAM NAIK: Sir, I have give a notice in respect of that Bill.

MR. SPEAKER : Notice about what?

SHRI RAM NAIK (Bombay North): Sir, about the introduction of the Bill, I have given a notice. Let him introduce the Bill then I will speak. But I don not know whether he is authorised to introduce this Bill. The concerned Minister is not here today. Sir, can the Parliamentary Affairs Minister introduce the Bill?

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Sir, it is a question of propriety. Shri Venkatswamy was here, but now he is not here. He had to lay papers also. On his behalf Shri Shukla laid the papers. Now the Bill is to be introduced, Shri Shukla is introducing the Bill. Let him cast vote also on behalf of all us, we will just go out. Mr. Speaker, Sir, this is not proper. It is not proper to treat the House like this.

SHRI VIDYACHARAN SHUKLA: The hon'ble Minister is not present here and this is an important issue. Therefore, I want to do it with the permission of the House... (*Interruptions*)

SHRI RAM NAIK: Sir, please call him.

SHRI ATAL BIHARI VAJPAYEE: Shri Shukla, You cannot introduce it.

[English]

MR. SPEAKER: I do not think that this should happen.

[Translation]

SHRI RAM NAIK: Sir, I have a suggestion on the basis of discussion that took place earlier, it seems that discussion should take place on this Bill also. There is another Textile Bill No. 41 which has been marked to be introduced tomorrow. Both the Bills are to be discussed tomorrow. First thing is that we have to give amendment because second Bill No. 41, is very exhaustive Bill. This Bill should be introduced in the House to enable us to give notices of our amendments. If the Minister has not come then please grant him special permis-

sion. After coming over here let him introduce both the Bills i.e. No. 40 and 41.

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, it is to be seen that whom the authorities who have the over all responsibility for making arrangements for conducting the business in the Parliament have performed duties? This is Budget Session and only two Demands for Grants have been discussed here so far. There are five Ministers for Parliamentary Affairs. There have been two Ministers for Parliamentary Affairs for years together. Now the are five and even then this is the state of affairs.

MR. SPEAKER: You on behalf of the Government, take the responsibility upon yourself for this lapse.

SHRI VIDYACHARAN SHUKLA: I am ready to do so. All of us know, how the time was spent on different occasions. Now if they find fault with the Minister, then I have nothing to say.

[English]

MR. SPEAKER: There is no reason for the hon. Minister to be absent today at the time of introducing the Bill.

SHRI VIDYACHARAN SHUKLA: I apologise on behalf of the Government for the absence of the hon. Minister.

MR. SPEAKER: When we are adjusting everything and when we are allowing this Bill to be introduced, the hon. Minister is absent. This is really totally wrong.

SHRI VIDYACHARAN SHUKLA: Let us go to the next item.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): There is an old adage which requires to be proved as often as it can be, which says that too many cooks spoil the broth.

12.38 hrs.

NATIONAL COMMISSION FOR MINORITIES
(AMENDMENT) BILL*

[Translation]

THE MINISTER OF WELFARE (SHRISITARAM KESRI): I beg to move for leave to introduce a Bill to amend the

National Commission for Minorities Act, 1992.

[English]

MR. SPEAKER: The question is: "That leave be granted to introduce a Bill to amend the National Commission for Minorities Act, 1992."

The motion was adopted.

SHRI SITARAM KESRI: I introduce the Bill.

[English]

MR. SPEAKER: We will take up tomorrow all the items which are listed today including Matters under rule 377.

Tomorrow would be a day of all the Members. Now, the House shall take up Bills for consideration and passing. First, we take up Delhi Rent Bill.

Shri Girdhari Lal Bhargava to speake now.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): First of all take up Constitution Amendment Bill.

SHRI CHANDRA JEET YADAV (Azamgarh): Alright, take it up first.

SHRI VIDYA CHARAN SHUKLA: Speeches have already been made, the Hon'ble Minister Shri Thungon will reply.

SHRI SITA RAM KESRI: I am sitting with you and you are telling him that I am not here.

MR. SPEAKER: You are placing all the Bills erroneously before the House. You are putting me in embarrassing position. Even then the House is making adjustment and you are still complaining

SHRI SITARAM KESRI: I have no complaint.

[English]

MR. SPEAKER: Shall we dispose it of quickly? I think we can dispose it of and then we can go the next item.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : I shall speak

tomorrow. The hon'ble Minister is also not present.

[English]

MR. SPEAKER: If you insist, we will have it tomorrow. Now, we take up the next item.

[Translation]

Shri Sitaram may please speak.

12.43 hrs.

CONSTITUTION (EIGHTY-SIXTH AMENDMENT) BILL

(Amendment of article 16)

[Translation]

The MINISTER OF WELFARE (SHRI SITARAM KESRI): Sir, I beg to move that Constitution (Eighty-sixth Amendment) Bill relating to the reservation in promotion to Scheduled Castes and Scheduled Tribes be taken into consideration by the House. The Supreme Court in its judgement dated 16-11-1992 in a case Indira Sahni and others v/s Union of India and others in addition to new posts also stated that there would be no reservation in promotions. It has also been stated therein that it would not affect the reservation in promotion upto next five years from the date of this order.

The Supreme Court held the reservation of 27 percent for OBCs as valid. The Government has issued order accordingly. The orders regarding 27 percent reservation for OBCs is being enforced in Central Government services and in all other concerned recruiting agencies are also complying with the order. The judgement of Supreme Court has put a question mark on the reservation in promotion to Scheduled Castes and Scheduled Tribes. All the political parties have expressed their concern over it. Various organisations of Scheduled Castes and Scheduled Tribes outside the House and other people have also expressed their concern over it.

Mr. Speaker, Sir, in this connection, I had assured the house that the Government is determined to protect the interests of Scheduled Castes and Scheduled Tribes I had also said that if necessary, we shall bring Constitution Amendment Bill. I had convened a meeting of leaders of all the political parties to consider the points arisen out of Supreme court's judgement in the case of Indira Sahni. Since State Assembly elections were to take place in certain states, it was decided to provide age concession of three years and three additional chances for the candidates of OBCs so that